

Disability and/ or Persons with Reduced Mobility” and issued Air Transport Circular ATC 01 of 2014 - Facilities/Courtesies to esteemed travelling public at airports.

(c) Airlines are required to submit number of complaints related to persons with disability and their redressal status. In addition, complaints received by DGCA are taken up with airlines for their redressal.

#### **Timely operation of flights during winter season**

1734. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has planned any concrete steps to be taken during the winters’ foggy season, to avoid inordinate delays in the take-off and landing operations of various flights in various cities of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. To avoid delays and cancellation during low visibility, following decisions have been taken by DGCA for compliance by airlines:

(i) All airlines to ensure that aircraft deployed to/from Delhi during low visibility conditions are CAT-III compliant and both the commander and co-pilot are also CAT-III trained.

(ii) Only CAT-III flight crew to operate the flights to/from Delhi in case weather predictions of CAT-III conditions are made by Indian Meteorological Department. Failing to do so, such operations of the defaulting airline will be stopped to/from Delhi during low visibility conditions.

(iii) Airlines must take adequate care of providing basic amenities of water and refreshment to passengers during such conditions if the flights are delayed.

(iv) All stakeholders should have better communication procedure so that level of interaction with passengers increases during the fog and they are aware of flight delays.

(v) One representative from Directorate General of Civil Aviation and Indian Meteorological Department will be positioned at Airport Operational Control Centre (AOCC), Delhi International Airport Ltd. (DIAL) who will interact

with airlines, Airports Authority of India and DIAL. DIAL will organise conference on daily basis wherein fog forecast for the day and next day will be provided by IMD.

- (c) Does not arise in view of (a) and (b) above.

#### **Modernisation of major airports under PPP model**

1735. SHRI AVINASH RAI KHANNA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has recently decided to modernise some of the major airports in the country under the public-private partnership (PPP) model;
- (b) if so, the details thereof;
- (c) the total investment to be made on the modernisation of major airports in the country; and
- (d) the time by which modernisation of airports is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) Government of India intends to take up the development and modernization of Ahmedabad and Jaipur airports under Public Private Partnership mode. It is also planned to take up Chennai and Kolkata Airports under Management and Operation contract. Investment and timeline of the project depends upon various factors including Cabinet approval, issue of Request for Qualification, Request for Proposal, selection of successful bidders and finalization of Concession Agreement etc.

#### **Construction cost of Rajiv Gandhi Bhawan**

1736. SHRI TARUN VIJAY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the estimated cost, award value, administrative approval and expenditure sanction (AA&ES) amount and completion cost of Rajiv Gandhi Bhawan;
- (b) whether approval of revised AA&ES was obtained from Airports Authority of India (AAI) Board, if not, the reasons for the same;
- (c) the period of delay in completion of work and what was the penalty as per contract agreement and actual penalty imposed on the agency for delay; and
- (d) the loss to AAI due to reduction in penalty?